

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 1149 OF 2004
ALLAHABAD, THIS THE 15th DAY OF OCTOBER, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)
HON'BLE MRS. ROLI SRIVASTAVA, MEMBER (A)

Pooran aged about 61 years,
s/o Late Shri Bhupat, r/o Village & Post-Sonari,
District-Agra.

....Applicant

(By Advocate : Shri Rakesh Verma)

V E R S U S

1. Union of India through the General Manager,
Western Railway, ChurchGate, Mumbai.
2. The Principal Chief Engineer,
Western Railway, Office of the General Manager,
Church Gate, Mumbai.
3. The Senior Divisional Engineer (HQ),
Western Railway, Kota.
4. The Divisional Engineer (C),
Western Railway, Kota.

....Respondents

(By Advocate : Shri A.K. Gaur)

O_R_D_E_R

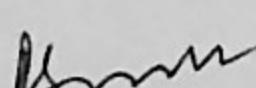
By Hon'ble Mrs. Meera Chhibber, Member (J)

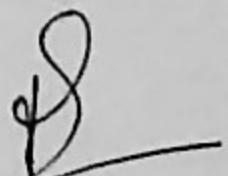
By order dated 18.03.2004 passed in O.A. No. 179/04
Applicant's O.A. was disposed off by this Tribunal by
directing the respondent No.2 to decide the revision petition
of the applicant dated 25.03.2003 by a reasoned and
speaking order within a period of 3 months from the date
of communication of the order (Pg.68), yet the revision
has been rejected by passing just two lines which on the

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face of it, is not sustainable in law. Accordingly order dated 06.07.2004 is quashed and set aside at the admission stage itself. ^{the P} matter is remitted back to respondent No.2 with direction to pass a reasoned and detailed order as was already directed by this Tribunal. It goes without saying that when direction is given to pass reasoned order, it means the authorities ~~have~~ to consider all the points raised by the applicant. If respondent No.2 does not even understand the meaning of reasoned and detailed order, it would be better that he should take guidance from some senior officer. Let a copy of this order be sent to General Manager, Western ~~Central~~ Railway, Church Gate, Mumbai so that he may instruct his subordinate accordingly. This revision shall be decided by a ^{order} within a period of 2 months from the date of receipt of a copy of this order under intimation to the applicant. In case applicant is still aggrieved, it will be open to him to challenge the same by filing a fresh O.A.

2, With the above direction, this O.A. is disposed off with no order as to costs.


Member (A)


Member (J)

shukla/-